

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2756
ANSWERED ON FRIDAY, THE 17TH MARCH, 2017
[PHALGUNA 26, 1938 (SAKA)]**

FAKE FINANCE COMPANIES

QUESTION

2756. SHRI RAGHAV LAKHANPAL:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) the details of fake finance companies being run in the country, State-wise;**
- (b) the quantum of loss suffered by consumers thereon;**
- (c) whether any enquiry was conducted by the Government during the last three years in this regard; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)
MINISTRY OF CORPORATE AFFAIRS**

(a) & (b): The two cases which have come to the notice are as under:

Sl. No.	Name of companies	State/UT	Remarks
1	Bhagya Laxmi Financial Private Limited	Delhi	Not Registered under Companies Act,
2	Natraj Finance	Delhi	Not Registered under Companies Act,

(c) & (d): 1. With regard to case at Sl. No. 1 above, the matter was referred to the then Department of Electronic and Information Technology (DEITY) for necessary action as the matter concerned them.

2. With regard to case at Sl. No. 2 above, the concerned Registrar of Companies has been directed to file an FIR.
